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Details of the inter departmental interaction on any project are not disclosed.

#### **Drag Price Revision**

1980. SHRIMATI KANAK MU-KHERJEE: Will the Minister of IN DUSTRY be pleased to state:

- (a)' whether Government's attention has been drawn to the news-item which appeared in the Economic Times dated 21st January, . 1980 on Drug Price revision and failure of the Government to notify the amendment on trade margin, etc; and
- (b) if so, what i<sub>s</sub> the reaction of Government thereto?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) Yes, Sir.

(b) Details of payment due to wholesalers and retailers are contained in DPCO 1987 copies of which were placed on the Table of the House.

# Basis for Monitoring the Price of Decontrolled Medicines

1981. SHRI PURUSHOTTAM KAKODKAR:

DR. (SHRIMATI SAROJINI) MAHISHI:

Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 3035 given in the Rajya Sabha on the 7th December, 1987 and state:

- (a) what are the details of selective basis on which monitoring of prices of decontrolled medicines is being done;
- (b)' whether it is a fact that according to the Drugs Price Control Order, 1987, every manufacturer and importer hag to provide complete break-up about the revision of price;
- .(c) if so, what is the basis on which the break-up is selected for monitor-fag;

- (d) what is the number of break ups examined by Government during the last three months and how many break-ups were found to be justified; and
- (e) whether Government have taken any decision to include any product under price control on the basis of monitoring or examining the break ups?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) and (c) Monitoring of non-scheduled drugs, which is a continuous process, is being done selecting the drugs on the basis of various criteria like prices, therapeutic group, importance, etc.

- (b) Yes, Sir.
- (d) and (e) All submitted forms have been examined and  $n_0$  drug is proposed to be put under price control.

# Self-Sufficiency in the Production of Decontrolled Medicines

1982. DR. (SHRIMATI) SAROJINI MAHISHI:

SHRI PURUSHOTTAM KAKODKAR:

Will the Minister of INDUSTRY be pleased to refer to answer to Unstar\* red Question 3102 given in the Rajya Sabha on the 7th December, 1987 and state:

- (a) whether it is a fact that all those vaccines shifted from category I of DPCO 1979 to price decontrol under DPCO 1987 had already attain ed self-sufficiency;
- (b) whether it i<sub>s</sub> also a fact that there was no import of these vaccines during the last three years
- (c)' whether it is also a fact that the manufacturers have increased the price of these vaccines by more than 250 per cent; and
- (d) if so, what  $i_s$  Government's reaction thereto?

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THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) No. Sir.

- (b) Details of Import are not available.
- (c) and (d)' On Ministry's intervention the major formulator M/s. Serum Institute of India has reduced the prices.

# Measures for Securing Approval of Appropriate Authorities

1983. DR. (SHRIMATI) SAROJINI MAHISHI:

SHRI PURUSHOTTAM KAKODKAR:

Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 3108 given in the Rajya Sabha on the 7th December, 1987 and state:

- (a) whether the Drugs Price Control Order, 1979 had the approval of approriate authorities along with Drug Policy 1978 and DPCO 1987, along with the measures announced in 1986 which are not having the approval from the approriate authorities;
- (b) whether it is a fact that due to this reason the prices of medicines have gone up from 5O per cent to 300 per cent and the consumers are suffering; and
- (c) if so, whether any steps are be ing taken to have the approval from appropriate authorities?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) The DPCO, 1987  $a_{\rm s}$  well as the measures announced by the Government in December, 1986 had the approval of appropriate authorities.

- (b) No, Sir.
- '\*0 Does not arise.

# Revision of Prices of Non-Scheduled Drugs

1984. DR. (SHRIMATI) SAROJINI MAHISHI:

SHRI PURUSHOTTAM KAKODKAR:

Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 3112 given in tfaa Rajya Sabha on the 7th December, 1987 and state:

- (a) whether Government have received any Form No. I as required under DPCO 1987 for revision of price<sub>s</sub> of non-scheduled bulk drugs after the announcement of DPCO, 1987;
- (b) if so, what is the total number of Form I received by Government from September, 1987 to February, 1988; and
- (c) what are the names of the producers and nameg of drugs in respect of which these forms have been received?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) Yes, Sir.

- (b) Total number of Form I received from the companies under the DPCO, 1987 is about 70.
- (c) The name<sub>s</sub> of the producers and the names of non-scheduled drugs for which Form I received are quite large and volumenous. Time and efforts required in collecting this information will not be commensurate with the results likely to be achieved.

### Exclusion of Vitamins from price control

1985. DR. (SHRIMATI) SAROJINI MAHISHI:

SHRI RAJNI RANJAN SAHU:

Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 3126 given in the